

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 205  
IB-2746/ND/2019**

**IN THE MATTER OF:**

**M/s. World Wide Metals Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Kay Em Copper Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 30.04.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :**

**For the Respondent/ Corporate-debtor :Mr. Gaurav Srivastava, Advocate.**

**ORDER**

**IA No. 1771 of 2021**

This is an application filed on behalf of the respondents under Rule 11 of NCLT Rules 2016 read with Section 424 of the Companies Act permitting the respondents to participate and contest the proceedings. The Ld. Counsel for the respondent has submitted that this application has now become infructuous as RP has already appointed in this matter. Hence, this application has now become infructuous and therefore, the same is **dismissed**.

SD

**(V.K. Subburaj)  
Member (T)**

SD

**(P.S.N. Prasad)  
Member (J)**

(Annu)